

Urgent

No 874 Spd E II/L.80 (a) 3E

From

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To

All the District and Session Judges in the State of Punjab
All the District and Session Judges in the State of Haryana
The District and Sessions Judge, U.T. Chandigarh.



Dated, Chandigarh, the 5/8/2021

Sub: Information with regard to consituion of Hon'ble Gender Sensitisation and Internal Complaints Committee, in the States of Punjab, Haryana and U.T Chandigarh.

Sir/Madam,

I am directed to refer you on the subject cited above and to request you to provide the following information at the earliest by return Email (Establishment2highcourt@gmail.com) within two days.

1. Consitution of Hon'ble General Sensitisation and Internal Complaints Committee, in your Sessions Division.
2. Affixing of Display Boards at conspicuous place in the Court precincts, and on its web-site, the penal consequences of sexual harassments and the constitution of Internal Committee under the relevant Regulations of the 'Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 in your Sessions Division.

No. 14471-73 of 05-08-2021

Yours faithfully,

[Signature]
Assistant Registrar (E-II)
for Registrar General

- Seen office to process.
- ② District Officer to Complainsm Gns affixing of display Boards.
 - ③ System Assists to upload the information for Gns constitution of Complainsm Committee
 - ④ copy forwarded to the Chairperson of the committee for information and further ask to ensure the compliance.

[Signature]
5/8/21